

(1)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

W.A./O.A./T.A. No. 555 1988

K. N. Patel

Applicant(s)

Versus

D. M. Thakkar

Adv. for the
petitioners.

Union of India & Co

Respondent(s)

J. D. Agnew

Adv. for the
respondents.

A. R. Dave

Sr. No.	Date	Orders
		Termination (Copy Served)
	9/9.	A. issue notice say addition - 10/8 addition to respo.
	30/8	Reply filed by the respondent no 3 The respondent no 3 appears in the reply Home for filing rejoinder of the applicant - 15-9-88 & for reply by respondent no 3. Later on Mr. Yadav for Mr. Agnew appeared and requested time for filing reply time granted and rejoinder filed.
	15/9	Reply filed Home for filing of rejoinder on 18-10-88

OA/555/88

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Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

6/9/1988

Heard Mr.D.M.Thakkar, and Mr.J.D.Ajmera learned advocates for the applicant and the respondent No.1,2 & 4. Mr.Sandip Shah for Mr.Anil Dave learned advocate for respondent No.3 present. Admit. Issue notices on the respondents to reply within 45 days from the date of this order. The case be posted in due course with other similar matters before Registrar for further direction.



(P.H.Trivedi)
Vice Chairman



(P.M.Joshi)
Judicial Member

a.a.bhatt

Coram : Hon'ble Mr. G.S.Sharma

: Judicial Member

Hon'ble Mr. M.M.Singh

: Administrative
Member12/10/1989

In this case an application has been received on behalf of the applicant for withdrawing his case. None is present on behalf of the applicant before us. Shri Jagdish Yadav for Mr.J.D.Ajmera, learned counsel for the respondent ^{is} present. We have considered over the matter and the original application is disposed of as withdrawn.

M. M. Singh
(M.M.Singh)
Administrative Member

G.S. Sharma
(G.S.Sharma)
Judicial Member

a.a.bhatt